IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

No. 165/92

Miss Hurbanu Mahemudmiya Malek	Petitioner
Mr. A.M. Bukhari	Advocate for the Petitioner(s)
Versus	
Union of India & Ors.	Respondent
Mr. Akil Kureshi	Advagate for the Pesnandent(s)

DATE OF DECISION

CORAM:

The Hon'ble Mr. R.C. Bhatt

: Member (J)

30.4.1992

Advocate for the Respondent(s)

The Hon'ble Mr.

- Whether Reporters of local papers may be allowed to see the Judgement?
- To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

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Miss Hurbanu Mahemudmiya Malek,

... Applicant

Vs.

- Senior Superintendent of Post Offices, Western Divn., Fatehganj, Baroda.
- 2. Assistant Superintendent of Post Offices, North Sub-Divn., Fateh Gang, Vadodara- 390 002.
- 3. Union of India,
 Through:
 Post Master General,
 Gujarat,
 Ahmedabad.

... Respondents

O.A. No. 165 of 1992

Date: 30.4.1992

Per: Hon'ble Mr. R.C. Bhatt : Member (J)

Heard Mr. A.M. Bukhari learned advocate for the applicant and Mr. Akil Kureshi learned advocate for the respondents.

Learned advocate Mr. Bukhari for the applicant submits that the grievance made by the applicant in this application, now no longer remains Mr. Kureshi learned advocate for the respondents has also stated at the Bar that the applicant is being appoint as contended by the applicant in view of this fact, Mr. Bukhari learned advocate for the applicant does not press for O.A. further.

O.A. is disposed of as not press. No order as to costs.

(R.C.Bhatt)
Member (J)